

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT - II)

Item No. 104
IB-13/ND/2023
New IA-1318/2023

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd.

...

Applicant/Petitioner

Versus

Sh. Darshan Lal Baweja

...

Respondent

Under Section: 95 of IBC, 2016

Order delivered on 06.03.2023

CORAM:

**SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)**

**SH. AVINASH KUMAR SRIVASTAVA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Aneesh Sadhwani, Adv. Jatin Kumar

For the RP : Adv. Ashutosh Kumar

ORDER

IA-1318/2023: Present IA has been preferred under Section 99 of the IBC, 2016. Let the notice along with copy of report be issued to the Respondent/Personal Guarantor returnable on 28.03.2023. The Applicant undertakes to serve the notice through all modes including E-mail and file affidavit/proof of service within one week.
List the matter on 28.03.2023.

-Sd-

**(AVINASH KUMAR SRIVASTAVA)
MEMBER (T)**

-Sd-

**(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**